



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/852/2020
(Dy No. 4039/2020)

This the 24th day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Aarohi Sharma age 37 years w/o Digvijay Sharma, D/o Ajay Kumar Sharma, r/o H. No. 412, Sector No. 1 Colonel Colony, Talab Tillo Jammu.

.....Applicant
(Advocate: Sri Mandeep Reen)

Versus

1. Union Territory of J&K, through Secretary, Jammu & Srinagar, Service Selection Board, Jammu.
2. Vice Chancellor, Manipal Academy of Higher Education, Deemed University Manipal, 576104, Karnataka, India.
3. Registrar (Evaluation) Manipal Academy of Higher Education, Manipal 576104, Karnataka, India.
4. University Grants Commission, Ministry of Human Resources Development, Govt. of India, Bahadur Shah Zaffar Marg, New Delhi.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER

Delivered by: Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant stated that in the degree certificate of the applicant there has been a typographical error because of which Bachelor of Physiotherapy (BPT) has been wrongly written as Bachelor of Physical Therapy (BPT). Due to this error, the applicant's claim has been rejected by the administration. Learned counsel further stated that the University has clarified this issue in their e-mail dated 21.09.2020. With the rectification of this error her candidature would remain valid.

2. In view of the above, the learned counsel for the applicant requested that a direction be given to the respondents to examine afresh the candidature of the applicant. In the mean time, she requested that wait listed candidates may not be called in place of the applicant. Counsel for the respondents has no objection to this suggestion.

3. In view of the position explained above, we hereby direct the respondents to examine the candidature of the applicant afresh. In the mean time, the wait listed candidates may not be called in her place till the disposal of the

applicant's request by the respondents. Respondents may complete this exercise within a period of four weeks from the date of receipt of a certified copy of this order. The final decision alongwith the reasons may also be conveyed to the applicant.

4. O.A is disposed of accordingly. No costs.

(Mr. Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member(J)

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